

In the matter of :

Mahant Ranveer Nath

... Plaintiff

Versus

1. Vikas
2. MCD of Delhi (West)
Rajouri Garden,
New Delhi.

... Defendants

THROUGH CISCO WEBEX VIDEO CONFERENCING

09.07.2020 (2.45 to 2.49 p.m.)

Fresh suit for recovery of possession, declaration, permanent and mandatory injunction has been received by way of assignment on court email ID through Filing Section, West, THC, Delhi which has been put before the undersigned by Reader of the court through email. **It be checked and registered.**

Pr: Sh.Rakesh Walia, Ld.counsel for plaintiff.

(Mobile No.:9811037999)

(Email ID :ashuwalia9899@gmail.com)



Alongwith the suit, plaintiff has filed an application under order XXXIX Rule 1 and 2 CPC.

Plaintiff undertakes to file the hard copy of the plaint alongwith documents and requisite court fees within 15 days from the re-opening of courts.

Heard. Plaint perused.

Issue summons of suit and notice of application to the defendants through Nazarat Branch, West, Tis Hazari Courts subject to plaintiff providing email ID, whatsapp number, mobile number of defendants for 13.07.2020.

A copy of order be sent to the Id.counsel for plaintiff through email/whatsapp.



**(Vikas Dhull)
ADJ-01, West,
THC, Delhi
09.07.2020**

**RCA No. 60764/16
Fablas Impex Private Ltd. Vs. Hemkant Sharma**

09.07.2020

Pr: None.

Consent for conducting proceedings through video conferencing received on court email ID from ld.counsel for appellant and ld.counsel for respondent through their respective email IDs.

In the facts, put up tomorrow i.e. 10.07.2020 at 11.00 a.m. for misc.arguments through Cisco Webex Video conferencing.

A copy of order / intimation be sent to ld.counsels for both parties through email/whatsapp.



**(Vikas Dhull)
ADJ-01/WEST/THC
DELHI
09.07.2020**

**IN THE COURT OF VIKAS DHULL: ADDITIONAL
DISTRICT JUDGE-01, TIS HAZARI COURTS (WEST),
DELHI**

Execution No. 61644/16

In the matter of :

Kanwar Singh Tanwar
S/o Sh.Ramesh Tanwar
R/o WZ-407, Village Basai Darapur
New Delhi.

... Decree Holder

Versus

1. Sh.Davendar Kumar
S/o Sh.Chhotey Lal
2. Smt.Pratibha
W/o Sh.Sunil Kumar
3. Smt.Kiran Tanwar
W/o Sh.Dinesh Tanwar
4. Sh.Dinesh Kumar
S/o Late Sh.Mangat Ram Tanwar

All R/o WZ-508, Village Basai Darapur
New Delhi.

... Judgment Debtors



Through Cisco Webex Video Conferencing

09.07.2020 (11.54 a.m. to 12.12 p.m.)

Pr: Sh.Achal Gupta, Ld.counsel for the Decree Holder.

(Mobile No.: 9891191186)

(Email Id: achalg@aeqlaw.com)

Sh.D.Hasija, Ld.counsel for judgment debtors no.3 and 4.

(Mobile No.: 9818815643)

(Email ID: hasija@ymail.com)

Sh.Javed Ali Choudhary, Ld.counsel for judgment debtor no.2

(Mobile No.:9818614071)

(Email ID: javedadv2@gmail.com)

Today, Ld.counsel for Judgment debtors no.3 and 4 has submitted that since he was having slight fever, therefore, he could not inspect the court file. Accordingly, he has sought time of one week more to inspect the court file to see as to whether the proforma sale deed supplied to him is in conformity with the



order dated 11.03.2020 of the Hon'ble High Court of Delhi or not?

In the light of his submission, adjournment sought is granted.

At this stage, Id.counsel for Judgment debtor no.2 has submitted that he was unable to contact judgment debtor no.2 and even he has not received the copy of proforma sale deed. Therefore, he is unable to make his submissions today.

At this stage, Id.counsel for decree holder has made a prayer that Id.counsel for judgment debtor no.2 be directed to provide his email ID so that he can supply the copy of proforma sale deed to him.

At this stage, Id.counsel for judgment debtor no.2 has provided his email ID to Id.counsel for decree holder and now, let Id.counsel for decree holder supply the copy of proforma sale deed to Id.counsel for judgment debtor no.2 on his email ID.

Further, Ld.counsel for judgment debtor no.2 is directed to seek instructions from judgment debtor no.2 and make his submissions on the next date of hearing.



In the meanwhile, let decree holder take an appointment for registering of the sale deed with the concerned Sub-Registrar for 20th of this month.

Put up on 17.07.2020 for further proceedings.

A copy of order be sent to Ld.counsel for decree holder, to Id.counsel for judgment debtor no.2 and Id.counsel for judgment debtors no.3 and 4 through email/whatsapp.



**(Vikas Dhull)
ADJ-01, West,
THC, Delhi
09.07.2020**

**IN THE COURT OF VIKAS DHULL: ADDITIONAL
DISTRICT JUDGE-01, TIS HAZARI COURTS (WEST),
DELHI**

Misc.Application No. 161/2020

Paramjit Singh

... Applicant/appellant

Versus

Sourabh

**... Non-applicant
/Respondent**

THROUGH CISCO WEBEX VIDEO CONFERENCING

09.07.2020 (11.35 a.m. to 11.40 a.m.)

**Pr: Sh.Sudhir Anand, Ld.counsel for
applicant/appellant.**

(Mobile No.: 9560322277)

(Email ID : advocatesudhiranand@gmail.com)

Non-applicant / respondent unserved.

Notice sent to non-applicant/respondent has not
been received back.

At this stage, Ld.counsel for applicant/appellant




has submitted that he would like to withdraw his application as applicant/appellant intends to file an appeal against the impugned judgment.

The Ld.counsel for the applicant/appellant has been directed to send his submissions regarding withdrawing of his application through email on the official email ID of this court.

In the light of his submissions, the present application is dismissed as withdrawn.

Application be consigned to record room.

A copy of order be sent to the Ld.counsel for applicant/appellant through whatsapp/email.


(Vikas Dhull)
ADJ-01, West,
THC, Delhi
09.07.2020

**IN THE COURT OF VIKAS DHULL, ADDITIONAL
DISTRICT JUDGE-01,THC, WEST,DELHI**

CS No. 257/2020

In the matter of :

Sh.Bharat Chabria

... Plaintiff

Versus

- 1. Smt.Kanta Chawla**
- 2. Sh.Satish Chawla@Bitoo**
- 3. Sh.Rajesh Chawla@Raju**
- 4. Sh.Prince Chawla**
- 5. Ms.Bindu@ Jyoti**

... Defendants

Through Cisco Webex Video Conferencing

09.07.2020 (11.15 a.m. to 11.30 a.m.)

Pr: Plaintiff in person with counsel Sh.Vijay Kr.Sehgal.

(M.No.9873403435, 011-23993352)

(Email ID:vijayadv558@gmail.com).

Defendants no.1 and 3 absent despite service.

Defendant no.5 unserved.

Report has been received from Nazarat Branch,



West, THC, Delhi regarding service of summons and notice upon defendants no.1 and 3.

Defendants no.1 to 4 are family members and are residing at the same address. Therefore, the report received is taken as service upon defendants no.1 to 4.

Further, I have asked reader of this court to call on the mobile numbers of defendant no.1 and defendant no.3 and reader of this court has submitted that defendant no.1 did not take the call and further confirmed that defendant no.3 has been asked to join the proceedings today. However, defendants no.1 to 4 have not appeared to join the proceedings despite service of notice.

With regard to defendant no.5, it is submitted by Id.counsel for plaintiff that they require two weeks more time to search the mobile number/ email address of defendant no.5 as defendant no.5 is the married daughter of defendant no.1 and she is residing separately. However, at this stage, Id.counsel for plaintiff has made a prayer that defendants no.1 to 4 be restrained till the next date of hearing from creating any



third party interest in one shop out of property No. G-2, area measuring 9.1/4' X 14.1/2' out of khasra no.64, village Nagli Jalib, Colony known as Old Mahavir Nagar, Main Najafgarh Road, Delhi now new no. is S-4/60, Mahavir Nagar, Delhi (hereinafter referred to as suit shop).

Arguments heard and record perused.

The husband of defendant no.1 was the tenant of Sh.Harnam Singh, who has sold the property i.e. G-2, area measuring 133 sq.yards out of Khasra No.64, Village Nagli Jalib, Colony known as Mahavir Nagar, Main Najafgarh Road, Delhi, now new no. is S-4/60, Mahavir Nagar, Delhi to Sh.Hari Shanker and from Hari Shanker, the said property has been purchased by the present plaintiff.

Further, it is the case of plaintiff that he has the apprehension that defendants might create third party interest in the suit shop.

Documents filed by plaintiff on record in support of its ownership also perused. In the facts, **defendants no.1 to 4 are restrained till the next date of hearing**



from creating any third party interest in the suit shop i.e. One shop out of property No. G-2, area measuring 9.1/4' X 14.1/2' out of khasra no.64, village Nagli Jalib, Colony known as Old Mahavir Nagar, Main Najafgrarh Road, Delhi now new no. is S-4/60, Mahavir Nagar, Delhi.

Let plaintiff make compliance of Order XXXIX Rule 3 CPC qua defendants no.1 to 4 failing which the interim order shall be vacated.

Further, with regard to defendant no.5, let plaintiff trace out her mobile number/ email address and as and when the same is filed with the Reader of the court, notice be issued to defendant no.5 through the Nazarat Branch, West, Delhi returnable on 05.08.2020.

A copy of order be sent to the Id.counsel for plaintiff through email/whatsapp.



(Vikas Dhull)

ADJ-01/WEST/THC/DELHI

09.07.2020